

- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library, See No. LT - 1876/92]
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

**Oil and Natural Gas Commission
(Amendment) Rules, 1991**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Shankaranand,

I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 693 in Gazette of India dated the 14th December, 1991 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in the Library, See No. LT - 1877/92]

Annual Report and Review on the Working of Madhya Pradesh State Agro Industries Development Corporation Ltd. Bhopal for the Year 1984-85 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Mullappally Ramachandran: I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1984-85.

- (2) A Statement (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1990-91 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library, See No. LT - 1879/92]

Report of the Comptroller and Auditor General of India (No. 1 of 1991) etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri P. K. Thungon, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India - Union Government (No. 1 of 1991) - Commercial - Introduction. [Placed in Library, See No. LT - 1880/92]
- (2) Report of the Comptroller and Auditor General of India - Union Government (No. 2 of 1991) - Commercial - Resume of the Company Auditors, Reports and Comments on Accounts of

Government Companies. [Placed in Library. See No. LT - 1881/91]

13.23 1/2 hrs

- (3) Report of the Comptroller and Auditor General of India - Union Government (No. 3 of 1991) - Commercial - Audit Observation on Individual topics. [Placed in Library. See No. LT 1882/92]

COMMITTEE ON PUBLIC UNDERTAKINGS

Minutes

[English]

SHRI BASU DEB ACHARIA (Bankura): Sir, I beg to lay on the Table the Minutes (Hindi and English version) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

MR. SPEAKER: Now, statement by the Minister of Parliamentary Affairs.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, has any notice been given? We do not mind; I am quite happy to see his face, but the question is, some procedure has to be followed. The Minister in whose name it is there, is not here. Has any permission been taken? (Interruptions) Let him formally seek your permission and you give him, I do not mind that. (Interruptions)

MR. SPEAKER: Yes; it has been taken.

13.23 hrs

PUBLIC ACCOUNTS COMMITTEE

Twenty - Fifth to Thirtieth Reports

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Twenty-Fifth Report on Development and production of a trainer aircraft.
- (2) Twenty-sixth Report on Action Taken on 168th Report (Eighth Lok Sabha) on Development of weapon system 'X'
- (3) Twenty-Seventh Report on Procurement of defective imported parachutes.
- (4) Twenty-Eighth Report on Action Taken on 79th Report (Eighth Lok Sabha) on Short-billing of telephone call charges of heavy callers.
- (5) Twenty-Ninth Report on Action Taken on 187th Report (Eighth Lok Sabha) on Infructuous and avoidable extra expenditure in the acquisition of certain special-purpose naval vessels.
- (6) Thirtieth Report on Action Taken on 145th Report (Eighth Lok Sabha) on Union Excise Duties - Price lists.

13.29 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): With your permission, Sir, I rise to announce that Government Business during the remaining part of the Session will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.